

[Shri A. C. Guha]

Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a Member of the Committee on Estimates for the unexpired portion of the term ending on the 30th April, 1964, vice Shri Lalit Sen ceased to be a member of the Committee on his appointment as a Parliamentary Secretary."

Mr. Speaker: The Question is:

"That the members of this House do proceed to elect in the manner required by sub-section (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Estimates for the unexpired portion of the term ending on the 30th April, 1965, vice Shri Lalit Sen ceased to be a member of the Committee on his appointment as a Parliamentary Secretary."

The motion was adopted.

COURT OF WARDS (RULERS OF
INDIAN STATES) BILL*

The Minister of State in the Ministry of Home Affairs (Shri Hathi): Sir, I beg to move for leave to introduce a Bill to provide for the superintendence of the estates of the Rulers of Indian States by the Court of Wards in certain States.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the superintendence of the estates of the Rulers of Indian States by the Court of Wards in certain cases."

The motion was adopted

Shri Hathi: Sir, I introduce the Bill.

12.07 hrs.

MOTION OF NO-CONFIDENCE IN
THE COUNCIL OF MINISTERS—
Contd.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri N. C. Chatterjee on the 11th September 1964, namely:—

"That this House expresses its want of confidence in the Council of Ministers."

Shri Hanumanthaiya may continue his speech.

Shri Hanumanthaiya (Bangalore City): Mr. Speaker, Sir, on Friday, I was speaking on the subject of bundh. The opposition parties of Maharashtra felt greatly elated with the success of their Maharashtra bundh. Mahamahim manohar Lohia and others are now threatening us with Bharat band. This reminds me of Dhasa Bund and its breach. So long as Dhasa Bund and other drains contained the flood waters everything was normal. But when it over-flew and was breached, part of Delhi was inundated and even the very water for our daily drinking became contaminated. This Bharat bundh, if successful, will result in similar disasters to our mother land. The flow of popular emotion must be properly controlled and channelled. If you make it over-flow the bunds of legal and constitutional propriety and make a breach in it for partisan purposes, the pure waters of popular government will become contaminated. The nation will suffer from this contamination of lawlessness, disorder and defiance. Let not the opposition parties bandy about the word bundh. If they try to do Bharat bundh the

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